

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 16952/2024
(Arising out of impugned final judgment and order dated 25-05-2023
in CRLA No. 8093/2008 passed by the High Court Of Judicature At
Allahabad)

KRISHNA KUMAR & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.109993/2024-CONDONATION OF DELAY
IN FILING and IA No.109992/2024-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.109995/2024-EXEMPTION FROM FILING
O.T.)

Date : 13-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Santosh Kumar, Adv.
Mr. Ayush Anand, AOR
Mr. Aditya Kashyap, Adv.
Mr. Arjun Varma, Adv.
Ms. Bhavya Tyagi, Adv.
Mr. Monu Kumar, Adv.
Mr. Siddharth Nayak, Adv.
Mr. Vibhu Tripathi, Adv.

For Respondent(s) Mr. Aviral Kashyap, AOR
Mr. Jayesh K. Unnikrishnan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Mr. Aviral Kashyap, learned counsel accepts

notice on behalf of respondent no. 2. Hence, no
notice need to be issued to respondent no. 2

Notice be issued only to respondent no. 1.

Tag with SLP(Crl) No. 10490 of 2023.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)